

**12.14½ hrs.**

**CONVICTION AND RELEASE ON BAIL OF TWO MEMBERS**

**Mr. Speaker:** On the 7th August, 1961, Sarvashri S. M. Banerjee and Indrajit Gupta gave notice of a question of privilege on the ground that information regarding their conviction on the 26th July, 1961 and their subsequent release on bail the same day had not been communicated to the House by the Magistrate, First Class, Jamshedpur, as required under rule 230. In this connection, a reference was made to the Minister of Home Affairs.

In the meanwhile, I received the following telegram, dated the 9th August, 1961, from the Magistrate, First Class, Jamshedpur:

"Sarvashri S. M. Banerjee and Indrajit Gupta, Members, Lok Sabha, were put up on trial under section 27 of the Industrial Disputes Act, on the charge of instigating and inciting workers of the Tata Iron and Steel Company Limited, Jamshedpur, to go on illegal strike on 12th May, 1958. They have been found guilty and convicted by me on the above charge on the 26th July, 1961, and have been sentenced to undergo simple imprisonment for a term of six months and to pay a fine of Rs. 500 in default simple imprisonment for one month more each.

Both of them were also granted bail on the same date and filed petition that they would prefer appeal before the Sessions Judge. The information was not sent before through oversight for which I express deep regrets and apologize."

Evidently, the regrets and apologies are to the House.

The Ministry of Home Affairs have also intimated that the Bihar Government had expressed regret that this lapse should have occurred and had stated that they would take steps to ensure that it was not repeated.

In view of the regret expressed by the Magistrate, First Class, Jamshedpur, as well as by the Bihar Government, I think the matter may be closed.

**12.16 hrs.**

**ELECTION TO COMMITTEE**

**INDIAN INSTITUTE OF SCIENCE. BANGALORE**

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I beg to move:

"That in pursuance of the provisions contained in clause 14 (v) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 2:1 and 2:1:1 of the Regulations of the said Institute, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one more Member from amongst themselves (in addition to a member of Lok Sabha already elected on the 16th December, 1960) to serve as a Member of the Council of the Indian Institute of Science, Bangalore."

**Mr. Speaker:** The question is:

"That in pursuance of the provisions contained in clause 14 (v) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 2:1 and 2:1:1 of the Regulations of the said Institute, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one more Member from amongst themselves (in addition to a Member of Lok Sabha already elected on the 16th December, 1960) to serve as a Member of the Council of the Indian Institute of Science, Bangalore".

*The motion was adopted.*